

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI

(9)

O.A. No. 294/96

Date of decision 11.11.1996

1. Smt. Bhagwani Devi  
Wd/o Late Sh. Ravi Dutt
2. Kumari Ganga D/o Late Shri  
Ravi Dutt,  
R/O Wr.No.T-84-C, Railway Colony,  
Kishan Ganj, Delhi Cantt.

.... Applicants

(By Advocate Shri Yogesh Sharma )

Vs.

1. Union of India through the Genl.  
Manager, N.R. Baroda House,  
New Delhi.
2. The Genl. Manager(Engg.)  
N.R. Baroda House, New Delhi.
3. The Divisional Railway Manager,  
Northern Railway, Bikaner.

(By Advocate Sh. Rajeev Sharma .... Respondents  
through proxy counsel Ms Kiran Chhabra)

O R D E R (ORAL)

(Hon'ble Smt. Lakshmi Swaminathan, Member (J))

Shri Yogesh Sharma, learned counsel submits that in the light of the decisions of the Tribunal in M.K. Mishra and ors V.U.O.I. & Ors (OA 408/96 together with connected OAS) decided on 4.11.1996, he seeks permission to withdraw this OA to challenge the rejection letter dated 5.8.96 issued by the respondents which has been mentioned in the counter reply, although he submits that the same has not been received by the applicant.

2. In view of the above facts and circumstances of the case, permission is granted to withdraw this OA and the same is dismissed as withdrawn. It is also open to the applicant, if he so desires, to challenge the order passed by the respondents on 5.8.96, copy of which has to be

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furnished to the applicant by the respondents, in accordance with law.

3. O.A. is disposed of as above. No orders as to costs.

*Lakshmi Swaminathan*  
(Smt. Lakshmi Swaminathan)

Member (J)

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